

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 101**

**CP (IB) No. 99/Chd/Pb/2023**

**IN THE MATTER OF:-**

Gurpreet Singh Sidhu

...Petitioner

**Under Section: 94, IBC 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Aalok Jagga, Advocate  
Mr. APS Madaan, Advocate

**For the RP** : Mr. Vishav Bharti Gupta, Advocate

**For the creditor** : None

**ORDER**

It is transpired that on 11.03.2024, affidavit of service was filed by Id. counsel for the RP and the creditor-Punjab National Bank was served through e-mail. No one is present on behalf of Punjab National Bank today. Therefore, Id. counsel for the RP is directed to serve the Punjab National Bank through *Dasti* notice and file fresh affidavit of service within one week after serving the creditor. In case Punjab National Bank is served, objections if any, be filed within two weeks with a copy in advance to the counsel opposite. Response thereto, if any be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 16.07.2024.

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**